

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Special Bench (Video Conference)**

**CORAM: DR.VENKATA RAMAKRISHNA BADARINATH NANDULA – HON’BLE MEMBER (J)  
CORAM: SHRI SATYA RANJAN PRASAD, HON’BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 02.12.2022 AT 02:30 PM THROUGH VIDEO CONFERENCE**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	<b>IA No. 715/2020 in CP (IB) No. 26/7/HDB/2018</b>
<b>NAME OF THE COMPANY</b>	<b>Indu Techzone Private Limited</b>
<b>NAME OF THE PETITIONER(S)</b>	<b>IFCI Limited</b>
<b>NAME OF THE RESPONDENT(S)</b>	<b>Indu Techzone Private Limited</b>
<b>UNDER SECTION</b>	<b>7 of IBC</b>

**ORDER**

No representation for both sides.

However, it is found that the matter is stayed by Hon’ble Supreme Court of India.

Hence, the matter is adjourned to 05.01.2023.

Sd/-  
**MEMBER TECHNICAL**

Sd/-  
**MEMBER JUDICIAL**